

**INCOME TAX APPELLATE TRIBUNAL
MUMBAI 'G' BENCH, MUMBAI**

**[Coram: Pramod Kumar, Vice President and
Amarjit Singh, Judicial Member]**

ITA No. 6989/Mum/2019
Assessment Year: 2010-11

Yusuf A Solanki

54, Sector 1A,
Timber Market, Kopar Khairne,
Navi Mumbai-400 701
[PAN : AERPS 1196 J]

..... **Appellant**

Vs.

**Income Tax Officer-28(3)(5)
Mumbai**

.....**Respondent**

Appearances:

**Withdrawal letter dated 20.02.2021 for the appellant
T. S. Khalsa for the respondent**

Date of concluding the hearing: : February 26, 2021
Date of pronouncement : February 26, 2021

O R D E R

Per Bench :

1. The assessee has moved petition seeking withdrawal of the appeal on the ground that the matter is settled under Vivad Se Vishwas Scheme 2020.
2. Learned Departmental Representative does not oppose the prayer so made by the assessee.
3. There is no dispute that once the matter is resolved under Vivad Se Vishwas Scheme 2020, the related appeal is required to be withdrawn.
4. In view of the above position, as also bearing in mind entirety of the case, we deem it fit and proper to dismiss the appeal as withdrawn.

5. In the result, the appeal is dismissed as withdrawn. Pronounced in the open court today on the 26th day of February, 2021.

Sd/-
Amarjit Singh
(Judicial Member)

Sd/-
Pramod Kumar
(Vice President)

Mumbai, dated the 26th day of February, 2021
Roshani, Sr. PS

Copies to:

(1)	<i>The Applicant</i>	(2)	<i>The respondent</i>
(3)	<i>CIT</i>	(4)	<i>CIT(A)</i>
(5)	<i>DR</i>	(6)	<i>Guard File</i>

By order

Assistant Registrar
Income Tax Appellate Tribunal
Mumbai benches, Mumbai